## GOVERNMENT OF INDIA MINISTRY OF POWER

## LOK SABHA STARRED QUESTION NO.280 TO BE ANSWERED ON 11.07.2019

## **CLEARANCE OF TRANSMISSION LINES**

\*280. DR. PRITAM GOPINATHRAO MUNDE: SHRI SRIRANGA APPA BARNE:

Will the Minister of POWER be pleased to state:

- (a) whether the Central Electricity Regulatory Commission (CERC) did not agree to clear transmission lines required by the end of 2020 of renewable projects under implementation or tendered projects approved under norms prevalent till June 2018;
- (b) if so, the details thereof and the reasons therefor along with the response of the Government thereto;
- (c) whether approval under new process would have taken nearly a year, by which time the renewable projects underway would have started coming on stream and if so, the details thereof;
- (d) whether investments would have been stranded due to the absence of power evacuation infrastructure and if so, the response of the Government thereto; and
- (e) the steps taken by the Government to resolve the issue on priority basis?

## ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, NEW & RENEWABLE ENERGY AND THE MINISTER OF STATE FOR SKILL DEVELOPMENT & ENTREPRENEURSHIP

(SHRI R.K. SINGH)

(a) to (e): A Statement is laid on the Table of the House.

\*\*\*\*\*

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF STARRED QUESTION NO.280 TO BE ANSWERED IN THE LOK SABHA ON 11.07.2019 REGARDING CLEARANCE OF TRANSMISSION LINES.

\*\*\*\*\*

(a) & (b): A comprehensive transmission scheme has been evolved for integrating the identified Renewable Energy Zones of 66.5 GW, which has been planned to be implemented in two phases. About 28 GW of RE projects are planned under Phase-I (up to December 2020) and balance 38.5 GW are under Phase-II (December 2021).

POWERGRID, the Central Transmission Utility (CTU), has filed two petitions (37/MP/2019 and 23/MP/2019) in Central Electricity Regulatory Commission (CERC) for regulatory approval of execution of Transmission system under Phase-I.

In Petition No. 37/MP/2019, CERC observed that "Petitioner has not complied with the provisions of the Transmission Planning Regulations and Regulatory Approval Regulations before approaching the Commission in all respects for grant of regulatory approval for execution of the transmission system for evacuation of power from potential solar and wind energy zones in Western Regional. Therefore, we are unable to take decision in the present Petition."

As regards Petition No. 23/MP/2019, the CERC directed the petitioner to submit additional information on affidavit.

Central Govt. has asked CTU to expedite the compliance of CERC Regulations.

- (c): Inter-State transmission schemes associated with RE projects under Phase-I have already been agreed in Regional Standing Committee on Transmission of Western, Northern and Southern Regions, National Committee on Transmission (NCT) and Empowered Committee on Transmission (ECT) in January, 2019. The process of bidding for transmission system associated with 12.4 GW of RE project is already underway and the same is expected to be completed by September, 2019.
- (d): The transmission system related to above RE projects, getting implemented through Tariff Based Competitive Bidding Route, is being bid out with scheduled date of completion of most of the elements by December' 2020.
- (e): To expedite the implementation of Inter-State transmission schemes for evacuation of RE power, the bidding process and the process for grant of Regulatory Approval are being done simultaneously. A Working Group for expeditious implementation of the RE generation and associated transmission system has also been constituted by the Government.

\*\*\*\*\*